

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-66/2005/ 2190 /A

From :- Smti Pronita Morang,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Rafique Ahmed Tapadar
District & Sessions Judge,
Golaghat.

Dated Guwahati the 5th May April, 2025.

Sub: **Earned leave.**

Ref:- Your letter No. DJ (G) 3351/2025, dtd. 30.04.2025

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave w.e.f. 08.05.2025 to 30.05.2025, along with station leave permission, with the official vehicle, at own cost.** Further, you are to hand over the charge of your Court and Office to the Addl. District & Sessions Judge, Golaghat, and in his absence, to the Addl. Sessions Judge-cum-Special Judge (POCSO), Golaghat, and in her absence, to the CJM, Golaghat before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-66/2005/ 2191-2192 /A, dated 5-5.2025

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
(Copy of duly filled in leave application in prescribed format is enclosed herewith).
2. The Project Manager, Gauhati High Court.

05.05.25

JT. REGISTRAR (VIGILANCE)

[Signature]